



2026:AHC:172179

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 8335 of 2026**

Narsingh Chauhan

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kiran Yadav, Sanjay Kumar Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Sri Prateek Pratap Singh, holding the brief of Sri Sanjay Kumar Yadav, Learned counsel for the applicant; and learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 191 of 2026 under Sections 3(5), 115(2), 351(3), 352, 109(1) of B.N.S., 2023, Police Station-Mubarakpur, District - Azamgarh, with a prayer to enlarge him on anticipatory bail, till the conclusion of the trial, as the applicant apprehends his arrest in the aforesaid case.
3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He seeks anticipatory bail on the following grounds :-
 - i. The applicant was not named in the first information report.
 - ii. The first information report was lodged against one Kishan Chauhan, 15-18 unknown persons and one unknown lady.
 - iii. A false version has been shown in the first information report, one of the accused later identified as Jaihind Chauhan has suffered grievous injuries including fracture of the nasal bone and this fact has not been disclosed in the prosecution version.
 - iv. The applicant has no criminal antecedents and has only been implicated due to the fact that he is the distant relative of Jaihind Chauhan and Kishan

Chauhan.

v. Similarly situated co-accused Sadan Chauhan, Ram Sonkar and Rakesh Sonkar have been granted anticipatory bail by this Court vide its order dated 16.07.2026 and 23.07.2026 passed in Criminal Misc. Anticipatory Bail Application u/s 482 BNSS Nos.6646 and 6130 of 2026.

4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that a charge-sheet has been submitted against the co-accused. Five people have received injuries and out of five injured, three injured received grievous injuries. The names of the applicant has surfaced during investigation and they may not be considered for grant of anticipatory bail.

5. I have considered the submissions made by the learned counsels for the parties.

6. A perusal of the first information report indicates that the co-accused Kishan Chauhan and 18 unknown persons are said to have assaulted the owner and the employees of the petrol pump. In the first information report there is no averment with respect to any of the accused being injured in the incident. The applicants have no criminal antecedents and undertake to cooperate with the investigation. The motor cycle that was found abandoned on the spot does not belong to the applicant. The injuries that have been sustained by the injured have not been opined to be dangerous to life.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, this Court is of the prima facie opinion that the applicants have made out a case for grant of anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant-**Narsingh Chauhan**, involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat

or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 14, 2026

Ajeet

(Rajiv Lochan Shukla,J.)